## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O. A.NO. 917/95

Hon ble Shri R.K. AHOOJA, MEMBER(A)
Hon ble Shri SYED KHALID IDRIS NAQVI, MEMBER(J)



New Delhi, this the 30th day of August, 1999

- 1. Shri Onkar Nath s/o Shri Kedar Nath Mason under 10W, Northern Railway Paharganj NEW DELHI.
- 2. Devid s/o Soni, Mason
- Sohan Lal s/o Anand Ram Mason.
- 4. Shri Kailash s/o Sh. Ram Saran White Washer
- Shankar s/o Sh. Ram Chani White Washer
- 6. Nanak Chand s/o Natthu Ram White Washer
- 7. Gian Chand s/o Tulsi Das Painter
- 8. Jagroop s/o Jagan Nath Painter.

... Applicants

(All are working under IOW, Northern Rly., Paharaganj, New Delhi).
(By Shri B.S. Mainee, Advocate)

Vs.

- 1. The General Manager Northern RLy. Baroda House New Delhi.
- 2. The Divl. Rly. Manager Northern Railway State Entry Road New Delhi.
- 3. Asstt. Engineer (Estates)
  Northern RLy. D. R.M. Office
  State Entry Road
  NEW DELnI.

Respondents

(By Shri P.S. Mahendru, Advocate)

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## ORDER (Oral)

## Hon'ble Shri R.K.Ahooja, Member(A)

(13)

The applicants, eight in number, are aggrieved that they have not been given the benefit of the orders of the Northern Railway dated Nil, Annexure Al to A3 whereby certain Artisan Staff in Engineering Department against TLA have been upgraded. applicants submit that they are working as Artisan Gr.III, Painters, Blacksmit, etc. under Assistant Engineer (Estates) in the Delhi Division. seniority of Artisan (Highly Skilled) Gr.III is maintained on division basis. They say that while Artisan Gr.III, in the pay scale of Rs.950-1500, have been promoted by other Assistant Engineers as Artisan Gr.II vide notice dated 14.5.1991, Annexure-A2, their claims have been ignored even though they are senior to the persons mentioned in that notice.

- 2. The respondents have, in their reply, stated that the applicants have been working as Gr.III Artisans on ad hoc basis against the TLA posts. According to the respondents, they are not covered by the provisions of Northern Railway's order, Annexure-Al which is applicable only to those regularly working in the respective grades.
- The learned counsel for the applicant has drawn our attention to Annexure-1 to the rejoinder, which is a Seniority List of Painters working in Engineering Department in the grade of Rs.950-1500 (RPS). This seniority list has been issued on 11.2.1994. The names of applicant No.7 and 8, who are painters, have

been shown at S1. No.12 and 13 respectively as having been promoted to Gr. Rs.950-1500 from 15.7.1981. He has also produced a similar seniority list dated 24.1.1994 in regard to the Masons working in the Engineer Department. The names of applicant No.1, 2 and 3 shown at S1. No.35, 50 and 48 respectively with its remarks that they were promoted to the scale of Rs.950-1500 w.e.f. 15.7.1981, 6.11.1982 and 17.8.1982 respectively. The names of their juniors are at S1. No.54, 55 and 56, who were promoted on March, 1983 and whose names have been included in the notice, Annexure-A2 for promotion to Gr.II.



- The lists, to which our attention has been drawn, clearly shows that some of the applicants who are Painters and Masons have been included in the seniority list and shown-to be promoted in 1981. On the other hand, some of the Artisan Gr.III included in the Respondents' notice, Annexure-A2 have been promoted to Gr.III after the applicants.
- 5. In view of the above position, the contention of the respondents that applicants are not eligible to be considered because they were promoted to Gr.III on temporary and ad hoc basis against the TLA posts cannot be sustained. The names of the juniors appeared at Sl. No.54 and 55 in the Masons' Seniority List dated 24.1.1994, are also included in the notice, Annexure-A2. Thus it clearly shows that there is no difference regarding the status of the



applicants and some of those have already been promoted to Gr.II as a result of restructuring of the cadre in Northern Railway.



6. In the result, the OA is allowed. The respondents are directed to consider the applicants for promotion to Gr.II as per their seniority and if they have passed the requisite trade test, to grant them promotion w.e.f. the same date their juniors have been promoted with all consequential benefits. This will be done within a period of four months from the date of receipt of a copy of this order. No orders as to costs.

(SYED KHALID IDRIS NAQVI)

MEMBER(J)

(R.K.AHDOJA) "MEMBER(A)

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